

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 36 OF 2020

Vasudev Madkaikar

..... Petitioner

V e r s u s

The State of Goa & Ors.

..... Respondents

Mr. S. D. Lotlikar, Senior Advocate with Mr. J. Karn, Advocate for the petitioner.

Mr. D. Pangam, Advocate General with Ms. Sapna Mordekar, Additional Government Advocate for the Respondent nos. 1 and 2.

Ms. Shruti Loliengar, Legal Officer for the Respondent no.3.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 9th June, 2020

P.C.

Heard Mr. S. D. Lotlikar, learned Senior Advocate for the petitioner, Mr. D. Pangam, the learned Advocate General for the respondent nos.1 and 2 and Ms. Shruti Loliengar, the legal Officer, who appears on behalf of the respondent no.3.

2. Leave to amend the prayer clause of the petition. Amendment to be

carried out to be forthwith. Copy of the amended petition to be furnished to the respondents in the course of the day.

3. Ms. Loliengar, the legal officer, appearing on behalf of respondent no.3, seeks an adjournment. Accordingly, time is granted up to 16th of June, 2020. In case, any of the respondents wish to file any reply, they may do so by the 15th of June, 2020.

4. Advance copy to be furnished by email to the learned Counsel for the petitioner and the office of the learned Advocate General.

5. Stand over to 16th June, 2020.

M. S. JAWALKAR

M. S. SONAK, J.

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